



2026:AHC:22634

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 799 of 2026

Bablu

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Additional Commissioner (Judicial), Azamgarh Division, Azamgarh to decide Appeal No.2069 of 2025, Computerized Case No.C202515000002069, (Bablu vs. Lalbahadur), under Section 38(4) of the U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Additional Commissioner (Judicial), Azamgarh Division, Azamgarh to decide the aforesaid matter filed by the petitioner, **strictly in accordance with law**, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 2, 2026

Swati